[श्री हरी सिंह]

नहीं किया है । जब तक यह फैसला नहीं होता तब तक यह केस आगे नहीं बढ़ सकता । इस वजह से इस में विलम्ब हो रहा है । पटना हाई कोर्ट के सामने एक पेटीशन है जिस की वजह से देर हो रही है ।

जहां तक सरकार की ढिलाई का प्रश्न है सरकार ने कोई ढिलाई इस में नहीं की है । यह सही है कि प्रेसीडेंट और प्राइम मिनिस्टर के घर के सामने इस तरह से लोग जलाए जाएंगे या जलेंगे जो भी है, इस की सूचना पहले से मिली थी और उन स्थानों में और अन्य स्थानों में भी जो आम तौर पर पब्लिक स्थान हैं पुलिस सतर्क थी । निगरानी रखी गई और इस लिए यह जो कांड हुआ है यह ऐसी जगह पर हुआ है जो कि आउट आफ दि वे जगह है ।

एक सूनसान जगह पर जा कर यह काम इसीलिए हुआ है कि पुलिस की निगरानी उन जगहों पर थी जिस की सूचना पुलिस को पहले से थी । तो यह कारण है कि जिस से वह बचाया नहीं जा सका । लेकिन जब कांड हो चुका उस के बाद पुलिस ने बड़ी तत्परता से काम किया और माननीय सदस्य इस बात को समझेंगे कि दो जो वहां अवधूत उसी स्थान पर मौजूद थे उन को तो फौरन ही वहीं पकड़ लिया गया । फौरन पकड़ कर से जाया गया । और दो जो बम्बई भाग गए थे उसी रात के जहाज से, यहां से बम्बई की पुलिस को सूचना दी गई । पहले तो कार के नम्बर को देखते हुए ट्रेस किया गया । ट्रेस के करने के बाद सब चीज मालूम कर के जानकारी बम्बई पुलिस को दी गई । वह जहाज से उतरते हुए पकड़ लिए गए । इसलिए पुलिस ने इतना अच्छा जो काम किया है मैं चाहता हूं कि इस सदन के सामने उस बात को रखूं ।

RE. MOTIONS FOR ADJOURNMENT AND NOTICES UNDER RULE 377

RESIGNATION OF THREE JUDGES OF SUPREME COURT

MR. SPEAKER: I have to inform the House that I have received notices of Adjournment Motions regarding the situation arising out of the appointment of the Chief Justice of India. They are from Shri Madhu Dandavate, Shri Shyamnandan Mishra, Shri S. A. Shamim and Shri Madhu Limaye. Practically they are the same. The first one is on "failure of the Government..

श्री अटल बिहारी वाजपेयी (ग्वालियर) : कल आपने 377 लिया था इसलिए आज हमने 377 में दिया । कल ऐडजनमेंट मोशन दिया था मैंने तो वह नहीं लिया, आज आप एडजनमेंट मोशन ले रहे हैं . . .

अध्यक्ष महोदय : आपको जिस बात का डर है, मैं आपका ट्रायल नहीं कराउंगा । मैं आपकी दोनों मुश्किलात समझता हूं अच्छी तरह से ।

श्री अटल बिहारी वाजपेयी : नहीं अध्यक्ष महोदय, दो दिन दो रवैये अपनाकर आप हमारी दो मुश्किलें पैदा कर रहे हैं ।

MR. SPEAKER: The first one, from Shri Madhu Dandavate is on:

"The failure of the Government to prevent the crisis in the judiciary as reflected by the resignation of three Supreme Court Judges and suspension of legal work for a day by thousands of lawyers in places like Bombay and Ahmedabad."

Then there is Shri Shyamnandan Mishra's motion:

"The failure of the Government to observe established norms, conventions and practices resulting in the resignations of the three judges of the Spreme Court which have created an unprecedented situation of the dislocation of administration of justice."

Then Shri Shamim's:

"The situation arising out of the resignation of three Supreme Court judges and the boycott of High Court lawyers in Bombay and other cities."

Then Shri Madhu Limaye's:

"The total failure of the Government to observe well-established convention in regard to the appointment of Chief Justice, discriminatory supersession of three senior judges, their unprecedented resignation from office, protest by bar associations all over the country, and abstention from work of 7000 Bombay lawyers, creating a first-class crisis in judicial system of the country."

Then, I have received notices under Rule 377 from Shri Vajpayee, Shri S. N. Mishra and Shri S. M. Banerjee ...(*Interruptions*). I am not going to give any ruling if you go on like this. Why are you disturbing the House. Sometimes you should appreciate each other's light humour.

After these adjournment motions and Rule 377 notices, there are notices of discussion from Shri Madhu Limaye, Shri Vajpayee and Prof. Madhu Dandavate. The same members who have given these adjournment motions have again asked for a discussion. So, there are adjournment motions, Rule 377 notices and again the same members have asked for a discussion.

श्री अटल बिहारी वाजपेयी : कल हमने एडजार्नमेंट मोशन दिया तो आपने 377 लिया, आज 377 दिया है तो एडजार्नमेंट ले रहे हैं।

अध्यक्ष महोदय : आपको जिस बात का डर है, मै आपकी ट्रायल नही कराऊगा—मैं आपकी दोनो मुश्किलात समझता हूं।

श्री अटल बिहारी वाजपेयी : दो दिनो में दो रवैये अपना कर आप हमारे लिये मुश्किल पैदा कर रहे है।

अध्यक्ष महोदय मैं बडी अच्छी तरह से आप की मुश्किल को समझ रहा हू, आप की तादाद काफी नही है, मैं अच्छी तरह से समझता हूं। मै आपको मुश्किल में नही डालूगा, अगर चाहें तो मुझे कोई एतराज नही है।

श्री मधु लिमये (बांका) : अगर 50 सदस्य नही है तो कोई बात नही है। लेकिन जो नियम के अनुरूप है, वही करना चाहिये।

MR. SPEAKER: मै उनसे मजाक कर रहा था....

So far as the Adjournment Motion is concerned, the substance is the same as of yesterday. It is a continuation of the same matter. So, I am not allowing it.

But there are a number of notices under Rule 377. Even though Adjournment Motion may not be admissible, and even though there are so many notices under Rule 377, I do not want to debar the discussion of the subject. A way has to be found for discussion of this subject in the House. I accept the notices given for discussion, but the same Members who have come under Rule 377, have also come in the notice for discussion.

SHRI SHYAMNANDAN MISHRA (Begusarai): That should not be confined only to those three Members.

MR. SPEAKER: If I were to confine it to only those Members, I would have made it very clear. As I told you, I do wish the discussion to take place in this House.

SHRI PILOO MODY (Godbra): Please admit the Adjournment Motion.

MR. SPEAKER: Regarding Adjournment Motion, if I were to feel tempted by the week-end, I would not mind, but that will be setting up a wrong precedent. That is why I have made it very clear that I am not going to allow any adjournment motion. I will allow you scope for discussion because it is an important issue, you can say what has been the practice, what it ought to be, what the real position is why the Bar Associations have taken up this Resolution,—of course, some of them, not all of them.

SHRI ATAL BIHARI VAJPAYEE: The Law Minister misled the House yesterday.

MR. SPEAKER: Don't be so touchy about all these things.

SHRI PILOO MODY: He has misled, not for the first time

MR. SPEAKER: Now, do you want this discussion this evening, under Rule 193?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H R. GOKHALE): Mr. Speaker, Sir, I have no objection to the discussion taking place, as you have decided that it should take place. But, I would only respectfully submit that the three learned Judges are still Judges of the Supreme Court They are still holding office They have resigned from a future date, two of them effective on the 30th, that is Monday. Therefore, I would suggest that the discussion should take place on Monday and not today.

AN HON. MEMBER: Let it be on Tuesday.

MR. SPEAKER: I am sorry, Tuesday is a holiday. Let it be Wednesday. The Secretary has informed me that the Finance Bill will have to be passed by that time, and after the Finance Bill is passed we will fix the date.

PROF. MADHU DANDAVATE (Rajapur): We do not mind any day.

MR. SPEAKER: That is all right. I shall fix an early date.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, कल विधि मंत्री ने ला कमीशन की रिपोर्ट को उद्धृत किया था लेकिन जो आवश्यक पैरा था वह छोड दिया। उन्होंने सदन को गुमराह किया है।

अध्यक्ष महोदय अगर उन्होंने छोड दिया तो जब मैं इजाजत दूंगा आप उसको पढ देना।

SHRI S A. SHAMIM (Srinagar): I have given notice under 377 regarding Shri Dhote's arrest.

MR. SPEAKER: I have not received any information I have not got any information so far. I read it in the papers myself.

12.51 hrs.

PAPERS LAID ON THE TABLE

INCOME-TAX AMDT RULES, WEALTH TAX AMDT. RULES AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962 ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R GANESH): I beg to lay on the Table—

(1) A copy of the Income-tax (Certificate Proceedings) Amendment Rules, 1973 (Hindi and English Versions) published in Notification No.